

CS No. 43/20

Gopal Bindal Vs. Rajrani Garg

Through Cisco Webex Video Conferencing


29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. J.V. Rana, counsel for plaintiff.

Defendant absent.

Now, issue summon to defendant subject to plaintiff furnishing on record whatsapp/ email address of the defendant and in case court re-opens then on filing of PF/RC for 07.12.2020.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 609220/16

Gurbaksh Kaur Vs. Bakshish Kaur

Through Cisco Webex Video Conferencing


29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. V.B. Arya, counsel for plaintiff.

Sh. Arvind Choudhary, counsel for defendant no. 4.

At joint request, put up for arguments on the pending application on 02.12.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 642/19

Jaswant Singh Vs. Surinder Singh Ahluwalia

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Akhil Gogna, counsel for plaintiff.

Now put up this case for arguments on the pending application U/o 33 CPC on 03.12.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.612037/16

Phoola Wanti Vs. Harminder Singh

Through Cisco Webex Video Conferencing

29.08.2020

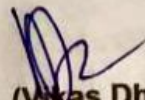
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Kshitiz Tyagi, counsel for plaintiff.

Defendant absent.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 06.01.2021 for PE.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 882/19

Santosh Singh Vs. Anil Aggarwal

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC.

An email has been received on office email ID from counsel for plaintiff on 28.08.2020. The same has been put up before the undersigned.

Counsel for plaintiff has mentioned in email that written statement has to be filed by defendant till 31.03.2020. However, he has not received copy of written statement till date. So, he has requested that case may be proceeded further.

The court has waited till 1.00 PM. In the facts, matter adjourned to 07.10.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 610934/16

Amrik Singh Vs. Jagtar Singh

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

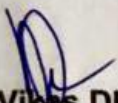
Present : Sh. Arvind Choudhar, counsel for plaintiff.

Sh. V.B. Arya, counsel for defendant.

The matter is at the stage of admission/denial of documents and issues.

Both the parties pray for adjournment to file their respective affidavits with regard to admission/denial of documents as parties cannot appear personally to admit/deny the documents.

In the facts, matter is adjourned for filing of affidavits of admission/denial of documents and for framing of issues on
02.12.2020.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

M No. 412/19

Harish Aggarwal Vs. Kamla Gupta

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rohit Kumar, counsel for plaintiff.

Defendant absent.

Counsel for plaintiff has submitted that defendant is yet to file reply to his pending application U/o IX Rule 9 CPC.

In the facts, put up this case for filing of reply by the defendant and arguments on pending application U/o IX Rule 9 CPC on 03.12.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 916/19

Harender Singh Vs. Sandeep Kumar

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 07.12.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.1387/18

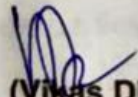
Dinesh Kalra Vs. Anand Jindal

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 01.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.....

Mukul Aggarwal Vs. Praveen Dabas

29.08.2020

Fresh suit received physically by way of assignment. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile no. of Sh. Vikas Sharma Ld. Counsel for plaintiff 9990008499)

(E-mail ID vikassharmalawfirm@gmail.com)

Put up on 31.08.2020 for consideration.

Ahlmad is directed to intimate Ld. Counsel for plaintiff telephonically for 31.08.2020.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 866/19

Yatin Malik Vs. Nasir Ali @ Nasir Hussain

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 07.12.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

RCA No. 60715/16


Chunni Lal through LRs Vs. Ishwar Lal & Ors.

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 19.11.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.613077/26

M/s Jai Bhagwan Vs. South Delhi Municipal Corpn.

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 06.01.2021 for purpose already fixed.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 611610/16

Shakuntala Devi Vs. Bimla Devi Sehgal

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

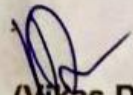
Present : Sh. Sumit Gaba, counsel for LR's of plaintiff.

Sh. Kshitij Vats, counsel for defendant no. 4.

Today, it is submitted by counsel for LR's of plaintiff that in the present case, some LR's of plaintiff are yet to be served and his application U/o V rule 20 CPC is pending disposal.

In order to appreciate the application of LR's of plaintiff seeking publication of remaining LR's, the file is required to see for the purpose of seeing as to what report has come earlier with regard to notice issued to the LR's of plaintiff.

In the facts, put up for consideration of plaintiff's application U/o V rule 20 CPC on 15.10.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 1360/18

Sahil Wason Vs. Chander Parkash Gandhi

Through Cisco Webex Video Conferencing

29.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Dinesh Kumar, counsel for plaintiff.

Defendant absent.

In the absence of defendant, arguments on pending application of the plaintiff U/o XXXIX Rule 1 & 2 CPC could not be heard today. So, matter is adjourned.

Put up for arguments on pending application of plaintiff U/o XXXIX Rule 1 & 2 CPC on 04.12.2020.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 343/20

Maharaja Agarsen Hospital Charitable Trust Vs. Om Parkash & Ors.

Through Cisco Webex Video Conferencing

29.08.2020

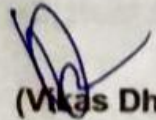
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Ravinder Gupta, counsel for plaintiff.

Heard. Plaint and documents perused.

The plaintiff has filed court fees on record alongwith plaint.

Now, **issue summons to defendant subject to plaintiff furnishing email/ whatsapp number and in case the court re-opens then on filing of PF/RC for 07.12.2020.**



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 1370/17

Anil Kumar Gautam Vs. Ramlal Sai

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. However, the matter is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 06.01.2021 for PE.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.612921/16

Avinash Sahney Vs. Bharat Bhushan Sawhney

Through Cisco Webex Video Conferencing

29.08.2020

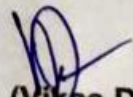
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Nitin Nayyar, counsel for defendant.

It is submitted today by counsel for defendant that this is the suit for partition and compromise talks are going on and there is likelihood to settle the matter by the end of November. Accordingly, he has prayed for an adjournment.

Put up for further proceedings on 07.12.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.611614/16

Maha Singh & Anr. Vs. Prem & Anr.

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Sachin Aggarwal, counsel for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 09.12.2020 for PE.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 108/20

Rajpal Singh Vs. Surinder Kaur

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 02.12.2020 for purpose already fixed.**



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.613178/16


Sher Singh Vs. Jeevan Singh & ors.

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 25.11.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No.607861/16

Surinder Singh Randhawa Vs. Amrit Kaur

Through Cisco Webex Video Conferencing

29.08.2020

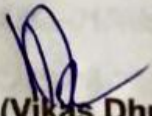
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Ninad Dogra, counsel for defendants no. 1 to 3.

The plaintiff has not appeared today for the purpose of admission/denial of documents.

In the facts, let both the parties file their respective affidavits with regard to admission/denial of documents and for framing of issues on 07.12.2020.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 609487/16

Sanjay Goyal Vs. Usha Johri

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Rishabh Jain, counsel for plaintiff.

Sh. Rahat Bansal, counsel for defendants no. 1 & 2.

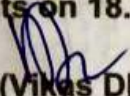
Sh. Naveen Pushkarna, counsel for defendant no. 11.

Today, it is submitted by counsel for defendant no. 11 that he has not received any reply from any of the parties with regard to his pending application U/o XXXIX Rule 4 CPC.

Today, counsel for plaintiff and counsel for defendants no. 1 & 2 have submitted that as per previous order, defendant no. 11 was supposed to supply to them certain documents and since the same has not supplied, therefore, reply could not be filed on record.

At this stage, counsel for defendant no. 11 undertakes to supply the documents to the opposite parties within two weeks from today.

Now, put up for filing reply and arguments on 18.12.2020.


(Vikas Dhull)

ADJ-01/29.08.2020

CS No. 560/19

Maya Devi Vs. Badshah Gupta & ors.

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 03.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 607728/16

Sh. Nirman Manchanda Vs. S. Kanwaljit Singh

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, **matter adjourned to 18.12.2020 for purpose already fixed.**

(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 698/18

Chander Prabha & Anr. Vs. Anil Kumar Gupta & Anr.

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Anurag Bindal, proxy counsel for plaintiff.

Defendant absent.

It is submitted by proxy counsel for plaintiff that in the present case, plaintiff was required to file on record amended plaint. However, he has sought an adjournment to file the same. Same is granted.

Put up for filing of amended plaint by the plaintiff on 07.10.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

M. No. 291/19

Gurbaksh Kaur Vs. Avtar Singh

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.


Present : Sh. V.B. Arya, counsel for applicant.

Sh. Arvind Choudhary, counsel for non-applicant.

Counsel for non-applicant has submitted that he has already filed the reply to the pending contempt application.

At this stage, counsel for applicant has submitted that the other non-applicant Avtar Singh is yet to file reply.

Now, in the facts, put up this case for filing reply by other non-applicant i.e. Avtar Singh and for arguments on 02.12.2020.


(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Tarun Soni, counsel for plaintiff.

Defendant absent.

I have summoned the case file to my home and carefully perused the same.

Record reflects that defendant has been duly served with the summons through his son Krishna on 14.01.2020. 30 days to file written statement from the date of service expired on 13.02.2020 i.e. prior to enforcement of lockdown.

The defendant did not file his written statement within the prescribed 30 days. Therefore, the plaintiff entitles a judgment U/o VIII Rule 10 CPC. However, before exercising the discretion U/o VIII Rule 10 CPC, let plaintiff file on record the original documents i.e. sale deed in his favour as well as rent agreement.



Contd.....

At this stage, counsel for plaintiff has requested that two days time may be given to file aforesaid document in original on record. Same is granted.

Now, put up for judgment on 04.09.2020 at 3.00 pm.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

RCA No. 19/20

Mamta Vs. Chanchal Passi

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None.

None has joined today through VC. The court has waited till 1.00 PM. In the facts, matter adjourned to 02.12.2020 for purpose already fixed.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

M/s Dev Kripal Developers Pvt. Ltd.d Vs. Nirmal Singh Lamba

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for plaintiff.

Sh. Rahat Bansal, counsel for defendant no. 4

Sh. Rishabh Jain, counsel for defendants no. 8 to 10.

Sh. Naveen Pushkarna, counsel for defendant no. 11.

Today, it is submitted by counsel for defendant no. 11 that he has not received any reply from any of the parties with regard to his pending application U/o XXXIX Rule 4 CPC.

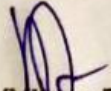
Today, counsel for plaintiff and counsel for defendant no. 4 and counsel for defendants no. 8 to 10 have submitted that as per previous order, defendant no. 11 was supposed to supply to them certain documents and since the same has not been supplied, therefore, reply could not be filed on record.



Contd.....

At this stage, counsel for defendant no. 11 undertakes to supply the documents to the opposite parties within two weeks from today.

Now, put up for filing reply and arguments on 18.12.2020.



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020

CS No. 611666/16

Surinder Singh Vs. Poonam Sharma

Through Cisco Webex Video Conferencing

29.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh. Pardeep Kumar, counsel for plaintiff alongwith plaintiff in person.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 23.12.2020 for PE.**



(Vikas Dhull)

ADJ-01/West

THC/29.08.2020